

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 5/AM13
SCHEDULED TO BE HELD ON 02.05.2012
(HELD ON 01.05.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **5/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled to be held on 02.05.2012 (held on 01.05.2012)** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri S.S. Bose, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **4/AM13 held on 27.04.2012.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-27	PUNEET RESIN LTD.	HQ F. No. 01/87/050/00360/AM09/DES-VII	Status: Deferred
NC No.: 5/AM13 Dated: 01.05.2012	Adv. Lic. No. 0310482914 dated 19.08.2008	RLA F. No. 03/95/040/00424/AM09	

Request: Issuance of EODC to M/s Puneet Resin Ltd. against Advance Authorization **No. 0310482914 dated 19.08.2008 against Shipping Bill No. 6615232 dated 27.08.2009.**

Decision: The Committee again considered the request of firm and decided to defer the case for want of comments from D/o C&PC.

Deferred for two weeks.

Case No. A-28	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00275/AM12/DES-VII	Status: Deferred
NC No.: 5/AM13 Dated: 01.05.2012	Adv. Lic. No. 0310664163 dated 09.11.2011	RLA F. No. 03/95/040/00629/AM12	

Request: Amendment in the description of Import Item No. 15.

Decision: The Committee considered the request of firm and decided to ask for following information (as suggested by DIPP Representative) from the firm giving 15 days time:

- (i) Utility of the Packing Material (Plastic Pallets).
- (ii) Calculation with justification for import of 280 Nos. packing pallets.
- (iii) Weight of each pallet proposed for import.
- (iv) Whether each of the Plastic Pallet will be exported.

Deferred for four weeks.

ONLINE CASES

1	Case No.:4/36/87-ALC1/2011	Party Name: COSMO FILMS LTD	Meet No/Date: 5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date: 0310659828 14.10.2011	Defer Date: 16.05.2012
	Decision: The firm vide its letter dated 26.04.2012 has submitted its reply (received on 01.05.2011). It was decided to forward a copy of reply received from firm to D/o C&PC.			

2	Case No.:10/38/87-ALC1/2011	Party Name: AKSH TECHNOLOGIES LTD. ((A WHOLLY OWNED SUBSIDIARY	Meet No/Date: 5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date: 0510308166 16.11.2011	Defer Date: 16.05.2012
	Decision: A D/L No. 46011/89/2006-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:24/5/87-ALC1/2012	Party Name: AMIANTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date: 5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00053/AM13/	RLA File :17/24/040/00062/AM12/	Lic.No/Date: 1710004599 23.11.2011	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

4	Case No.:17/46/87-ALC1/2011	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date: 0910049904 24.11.2011	Defer Date: 23.05.2012

Decision: A D/L No. 46011/22/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 12.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.

5	Case No.:16/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00325/AM12/	RLA File :34/24/040/00124/AM12/	Lic.No/Date:3410032343 29.11.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.03.2012. Comments of D/o C&PC are awaited.			

6	Case No.:17/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00326/AM12/	RLA File :34/24/040/00125/AM12/	Lic.No/Date:3410032344 29.11.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.03.2012. Comments of D/o C&PC are awaited.			

7	Case No.:15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263 02.12.2011	Defer Date:23.05.2012
	Decision: A D/L No. 46011/05/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 08.02.2012 and 01.03.2012 giving 15 days time for submission of information. In response to above D/L, the firm submitted its reply, a copy of which was forwarded to D/o C&PC on 15.03.2012.			
D/o C&PC after examining the reply received from firm issued another				D/L No. 46011/05/2012-

PC-II dated 23.04.2012 stating that the reply of firm is not proper and requested for supply of the information indicated in their earlier D/L dated 30.01.2012.

In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

8	Case No.:23/5/87-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00052/AM13/	RLA File :17/24/040/00005/AM10/	Lic.No/Date:1710004670 16.12.2011	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

9	Case No.:15/46/87-ALC1/2011	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00378/AM12/	RLA File :34/24/040/00041/AM12/	Lic.No/Date:3410032934 12.01.2012	Defer Date:23.05.2012
	Decision: A D/L No. 46011/25/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 11.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:11/46/87-ALC1/2011	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Approved
	HQ File :01/87/050/00374/AM12/	RLA File :03/94/040/00903/AM12/	Lic.No/Date:0310676624 13.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39269010	63/0- PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING (TYPE-5000, 4 PLY, 1.5 X 1.5 MM THK)	4000.000	Sq. meter	8820000.00	168000.00 US\$
				Total	8,820,000.00	168,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	54022090	POLYESTER FILAMENT YARN (1000/1500 DENIER)	13400.000	K.G	1675000.00	31905.00 US\$	Value & Qty
2	39042221	PVC RESIN	14496.000	K.G	1348128.00	25679.00 US\$	Value & Qty
3	29190920	PVC PLASTICIZER (PHOSPHATE PLASTICIZER/DOP/TCP/TAP/D OA/DIOP/TCEP/REOFOS - 50-95-508/ROSCAN/SANTICIZER)	9556.000	K.G	1853864.00	35311.00 US\$	Value & Qty
				Total	4,876,992.00	92,895.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/115/2005-PC.II dated 16.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Solid Woven Fire Resistant Antistatic Conveyor Belting (Type 5000 4 ply, 1.5 x 1.5 MM	1 Sq. Mtr.	1. Polyester Filament Yarn (1000/1500 Denier)	1.05 kg/kg content in the export product
		2. Raw material recommended for one kg of PVC Compound contained	

	THK)	in the export product:	
		i) PVC Resin ii) PVC Plasticizer (Phosphate / Plasticizer / DOP/ TCP / TAP/ DOA / DIOP / TCEP / REDFOS – 50 – 95 – 508 / Roscan / Santicizer)	0.421 kg 0.278 kg

11	Case No.: 25/5/87-ALC1/2012	Party Name:MARPOL PVT. LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00054/AM13/	RLA File :17/24/040/00084/AM12/	Lic.No/Date:1710004776 13.01.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

12	Case No.: 14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2012. Comments of D/o C&PC are awaited.			

13	Case No.: 3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:16.05.2012

Decision: A D/L No. 46011/84/2011-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.

14	Case No.:9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/33/2012-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 24.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

15	Case No.:7/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00358/AM12/	RLA File :31/83/040/00205/AM12/	Lic.No/Date:3110052648 30.01.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

16	Case No.:8/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00359/AM12/	RLA File :31/83/040/00216/AM12/	Lic.No/Date:3110052649 30.01.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
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17	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:23.05.2012
Decision: A D/L No. 46011/33/2009-PC.II dated 19.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.				

18	Case No.:26/5/87-ALC1/2012	Party Name:AMIAN TIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00055/AM13/	RLA File :17/24/040/00096/AM12/	Lic.No/Date:1710004805 02.02.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

19	Case No.:28/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00437/AM12/	RLA File :34/24/040/00209/AM12/	Lic.No/Date:3410033124 06.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

20	Case No.:29/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00438/AM12/	RLA File :34/24/040/00208/AM12/	Lic.No/Date:3410033123 06.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

21	Case No.:30/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00439/AM12/	RLA File :34/24/040/00207/AM12/	Lic.No/Date:3410033122 06.02.2012	Defer Date:16.05.2012

Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.

Case No.:9/51/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Approved
HQ File :01/87/050/00454/AM12/	RLA File :03/95/040/00913/AM12/	Lic.No/Date:0310680356 06.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40059990	63/0- Thermoplastic Elastomer G 70A 11 66184	13909.000	K.G	1947260.00	37628.00 US\$
2	40059990	63/0- Thermoplastic Elastomer G 50A 41 67070	5000.000	K.G	890000.00	17198.00 US\$
3	40059990	63/0- Thermoplastic Ealstomer G 70A 41 58370	1500.000	K.G	274500.00	5304.00 US\$
4	40059990	63/0- Thermoplastic Ealstomer G 70A 11 60095	1500.000	K.G	292500.00	5652.00 US\$
5	40059990	63/0- Thermoplastic Ealstomer G 30A 41 66189	10000.000	K.G	1920000.00	37101.00 US\$
6	40059990	63/0- Thermoplastic Elastomer G 15A 11 65175	3000.000	K.G	510000.00	9855.00 US\$
		63/0- Thermoplastic Elastomer TES 85A 11				

7	40059990	17453	1000.000	K.G	102000.00	1971.00 US\$
				Total	5,936,260.00	114,709.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021990	Styrene Ethylene Butadine Styrene. Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol6151/Globalprene 9550/Globalprene 9551	12990.000	K.G	3349731.30	62611.80 US\$	Qty
2	27101960	White Oil Lily-100/W.O.350P White Mineral Oil	14878.000	K.G	1321315.18	24697.48 US\$	Qty
3	39021000	Polypropylene	4844.000	K.G	388731.00	7266.00 US\$	Qty
4	38123090	Additives	83.000	K.G	22202.50	415.00 US\$	Qty
5	25309030	Omya 02 OJ-Calcium Carbonate	4172.000	K.G	37944.35	709.24 US\$	Qty
				Total	5,119,924.33	95,699.52	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/62/2010-PC.II dated 30.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Thermoplastic Elastomer G70A 11 66184	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Taipol 6151	0.301 kg
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.301 kg
		3. Polypropylene Granules	0.226 kg
		4. Additives	0.002 kg
		5. Omya 02 OJ – Calcium Carbonate	0.200 kg
2. Thermoplastic	1 kg	1. Styrene Ethylene Butadine Styrene,	0.373 kg

Elastomer G 50A 41 67070		Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Taipol 6151	
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.496 kg
		3. Polypropylene Granules	0.158 kg
		4. Additives	0.003 kg
3. Thermoplastic Elastomer G 70A 41 58370	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Taipol 6151	0.329 kg
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.474 kg
		3. Polypropylene Granules	0.225 kg
		4. Additives	0.002 kg
4. Thermoplastic Elastomer G 70A 11 60095	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Taipol 6151	0.297 kg
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.408 kg
		3. Polypropylene Granules	0.210 kg
		4. Additives	0.003 kg
		5. Omya 02 OJ – Calcium Carbonate	0.112 kg
5. Thermoplastic Elastomer G 30A 41 66189	1 kg	1. Styrene Ethylene Styrene Butadine, (Sepon/Kraton/Calprene/Taipol)	0.487 kg
		2. White Oil	0.474 kg
		3. Polypropylene Granules	0.065 kg
		4. Additives/Antioxidant	0.002 kg

6. Thermoplastic Elastomer G 15A 11 65165	1 kg	1. Styrene Ethylene Styrene Butadine, (Sepon/Kraton/Calprene/Taipol)	0.253 kg
		2. White Oil	0.499 kg
		3. Calcium Carbonate	0.264 kg
		4. Polypropylene Granules	0.0103 kg
		5. Additives/Antioxidant	0.003 kg
7. Thermoplastic Elastomer TES 85A 11 17453	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Taipol 6151	0.258 kg
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.206 kg
		3. Polypropylene Granules	0.216 kg
		4. Additives	0.002 kg
		5. Omya 02 OJ – Calcium Carbonate	0.348 kg

	Case No.:10/51/87-ALC1/2011		Party Name:MULTIBASE INDIA LIMITED,		Meet No/Date:5/87-ALC1/2012 01.05.2012		Status: Approved	
	HQ File :01/87/050/00455/AM12/		RLA File :03/95/040/00914/AM12/		Lic.No/Date:0310680349 06.02.2012		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	

1	40059990	63/0- Thermoplastic Elastomer G 70A 21 84084	25000.000	K.G	2678062.00	51750.00 US\$
				Total	2,678,062.00	51,750.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021990	Styrene Etheylene Butadine Styrene. Calprene 501/Calprene6120/Calprene6170/Taipol 3201/Taipol3206/Taipol 6151/Globalprene 9550/Globalprene 9551	3045.000	K.G	785214.15	14676.90 US\$	Qty
2	27101960	White Oil Lily-100/W.O 350P White Mineral Oil	6270.000	K.G	556838.70	10408.20 US\$	Qty
3	39021000	Polypropylene	3260.000	K.G	261615.00	4890.00 US\$	Qty
4	38123090	Additives	155.000	K.G	41462.50	755.00 US\$	Qty
5	25309030	Omya 02 Oj-Calcium Carbonate	8487.500	K.G	77193.81	1442.88 US\$	Qty
6	29013000	EVA Taisox 7350M	4002.500	K.G	535537.34	11487.18 US\$	Qty
7	32069990	Black Master Batch	530.000	K.G	70887.50	1325.00 US\$	Qty
				Total	2,328,749.00	44,985.16	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/62/2010-PC.II dated 30.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Elastomer G 70A 21 84084	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Globalprene 9550/Globalprene 9551	0.1218 kg
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.2508 kg

3. Polypropylene Granules	0.1304 kg
4. Additives	0.0062 kg
5. Omya 02 OJ – Calcium Carbonate	0.3395 kg
6. EVA Taisex 7350 M	0.1601 kg
7. Black Master Batch	0.0212 kg

Case No.:14/51/87-ALC1/2011	Party Name:RALSON (INDIA) LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Approved
HQ File :01/87/050/00459/AM12/	RLA File :30/24/040/00065/AM12/	Lic.No/Date:3010083367 07.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40115090	62/0- BICYCLE COTTON TYRE (Containing min. 35% Synthetic Rubber)	400.000	M.T	45291759.00	888074.00 US\$
				Total	45,291,759.00	888,074.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40010000	Natural Rubber	20.000	M.T	4182000.00	82000.00 US\$	Value & Qty
2	40020000	Synthetic Rubber (SBR- 1502)	119.200	M.T	21277200.00	417200.00 US\$	Value & Qty
3	40020000	Synthetic Rubber (PBR)	21.200	M.T	4108560.00	80560.00 US\$	Value & Qty

4	72170000	Bead Wire	36.400	M.T	2227680.00	43680.00 US\$	Value & Qty
5	38120000	Rubber Chemicals (Antioxians, Accelerators, Retarders & Peptizer (Import of antioxidants shall not exceed 0.7 kg for each 1.4 kgs of Rubber Chemicals allowed) CIF value does not exceed 7% of FOB value of exports)	5.200	M.T	1060800.00	20800.00 US\$	Value & Qty
6	28030000	Carbon Black	76.800	M.T	4896000.00	96000.00 US\$	Value & Qty
7	27120000	All other Misc. materials / chemicals viz. Microcrystalline wax, paraffin wax, pigments and softeners, sulphur Plasticizers, coupling agents activators and fillers, dip chemicals (excluding resorcinol) mould release agents, tackifiers and catalysts and syloff. (CIF value does not exceed 2% of FOB value of exports)	31.200	M.T	903618.00	17718.00 US\$	Value & Qty
8	28170000	Zinc Oxide	6.800	M.T	728280.00	14280.00 US\$	Value & Qty
				Total	39,384,138.00	772,238.00	

Decision: According to the technical comments of DIPP dated 02.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Tyres (containing minimum 35% Synthetic Rubber)	400 MT	1. Natural Rubber	20.00 MT
		2. Synthetic Rubber (SBR – 1502)	119.20 MT
		3. Synthetic Rubber (PBR)	21.20 MT
		4. Bead Wire	36.40 MT
		5. Rubber Chemicals (Anti-oxidants, Accelerators, Retarders & Peptizers)	5.20 MT
		6. Carbon Black	76.80 MT
		7. All other Misc. Materials/Chemicals viz. Microcrystalline wax, paraffin	31.2 MT

		wax, Pigments & Softeners, Sulphur, Plasticizers, coupling agents, activators, fillers, dip chemicals (excluding resorcinol) mould release agents, Tackfiers and catalyst and syloff	
		8. Zinc Oxide	6.80 MT
Note: The CIF value of Rubber Chemicals should not exceed 7% of FOB value of exports.			

25	Case No.:4/47/87-ALC1/2011	Party Name:NILKAMAL LTD	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00385/AM12/	RLA File :03/95/040/00801/AM12/	Lic.No/Date:0310681301 10.02.2012	Defer Date:23.05.2012
	Decision: A D/L No. 46011/51/2009-PC.II dated 19.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

26	Case No.:27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2012. Comments of D/o C&PC are awaited.			

27	Case No.:9/48/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00408/AM12/	RLA File :31/83/040/00229/AM12/	Lic.No/Date:3110053068 21.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

28	Case No.:2/1/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00470/AM12/	RLA File :03/94/040/00891/AM12/	Lic.No/Date:0310683254 24.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

29	Case No.:9/5/87-ALC1/2012	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00038/AM13/	RLA File :56/24/040/00003/AM12/	Lic.No/Date:5610000098 27.02.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

30	Case No.:16/5/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00045/AM13/	RLA File :03/95/040/00912/AM12/	Lic.No/Date:0310685712 12.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

31	Case No.:17/5/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00046/AM13/	RLA File :03/95/040/01009/AM12/	Lic.No/Date:0310685709 12.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

32	Case No.:22/5/87-ALC1/2012	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00051/AM13/	RLA File :05/23/040/00499/AM12/	Lic.No/Date:0510320892 23.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2012. Comments of D/o C&PC are awaited.			

33	Case No.:18/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00047/AM13/	RLA File :03/95/040/01073/AM12/	Lic.No/Date:0310687749 26.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

34	Case No.:19/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00048/AM13/	RLA File :03/95/040/01074/AM12/	Lic.No/Date:0310687740 26.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

35	Case No.:3/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00032/AM13/	RLA File :04/24/040/00211/AM11/	Lic.No/Date:0410135105 27.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

36	Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

37	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

38	Case No.:20/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00049/AM13/	RLA File :03/95/040/01075/AM12/	Lic.No/Date:0310687986 27.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

39	Case No.:11/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00040/AM13/	RLA File :03/94/040/01140/AM12/	Lic.No/Date:0310688405 28.03.2012	Defer Date: 23.05.2012

Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.

40	Case No.:12/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00041/AM13/	RLA File :03/94/040/01147/AM12/	Lic.No/Date:0310688412 28.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

41	Case No.:6/5/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00035/AM13/	RLA File :05/24/040/00477/AM12/	Lic.No/Date:0510321510 30.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

42	Case No.:13/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00042/AM13/	RLA File :03/94/040/01157/AM12/	Lic.No/Date:0310689111 30.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

43	Case No.:14/5/87-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00043/AM13/	RLA File :03/94/040/01179/AM12/	Lic.No/Date:0310688904 30.03.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

44	Case No.:10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

45	Case No.:15/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00044/AM13/	RLA File :03/94/040/01188/AM12/	Lic.No/Date:0310689531 03.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

46	Case No.:21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

47	Case No.:8/5/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00037/AM13/	RLA File :10/24/040/00001/AM13/	Lic.No/Date:1010049119 10.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to DIPP on 30.04.2012. Comments of D/o C&PC are awaited.			

48	Case No.: 7/5/87-ALC1/2012	Party Name:KUSHAL KR.ROYCHOWDHURY	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00036/AM13/	RLA File :02/24/040/00247/AM12/	Lic.No/Date:0210176470 12.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2012. Comments of D/o C&PC are awaited.			

49	Case No.: 27/5/87-ALC1/2012	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00056/AM13/	RLA File :05/24/040/00007/AM13/	Lic.No/Date:0510322345 17.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

50	Case No.: 28/5/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00057/AM13/	RLA File :05/24/040/00017/AM13/	Lic.No/Date:0510322385 17.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2012. Comments of D/o C&PC are awaited.			

51	Case No.: 29/5/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00058/AM13/	RLA File :05/24/040/00018/AM13/	Lic.No/Date:0510322387 17.04.2012	Defer Date: 23.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2012. Comments of D/o C&PC are awaited.			

	Case No.: 1/5/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
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52	HQ File :01/87/050/00030/AM13/	RLA File :31/83/040/00006/AM13/	Lic.No/Date:3110053815 18.04.2012	Defer Date: 16.05.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

53	Case No.:2/5/87-ALC1/2012	Party Name:BILCARE LIMITED	Meet No/Date:5/87-ALC1/2012 01.05.2012	Status: Deferred
	HQ File :01/87/050/00031/AM13/	RLA File :31/83/040/00005/AM13/	Lic.No/Date:3110053824 18.04.2012	Defer Date: 16.05.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
